

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.339/MP/2022**

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by Tunga Renewable Energy Private Limited in Karnataka.
- Date of Hearing : **20.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Tunga Renewable Energy Private Limited (TREPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.
- Parties Present : Shri Jafar Alam, Advocate, TREPL  
Shri Saahil Kaul, Advocate, TREPL  
Ms. Sonika Hayaran, TREPL  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri Siddharth Sharma, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that the Petitioner and the Respondent, SECI are engaged in a discussion to arrive at an amicable settlement to the issues involved in the matter and for this purpose, a couple of meetings have already taken place between the parties. Learned counsel pointed out that it is being insisted upon by SECI that the ongoing discussions between the parties may be acknowledged by the Commission in the Record of Proceedings.

2. Learned counsel for the Respondent, SECI also confirmed the ongoing discussions between the Petitioner and SECI and requested that the Buying Utilities/Distribution licensees may also be asked to be party to such discussions. Learned counsel submitted that since the distribution licensees are the ultimate beneficiaries of the power to be supplied by the Petitioner, it would be necessary to ascertain the willingness of the distribution licensees to procure such power whenever the Project of the Petitioner comes up. Hence, the Commission may direct the Respondents, Chhattisgarh State Power Distribution Company Limited and Electrical Department, Union Territory of Puducherry, being the Buying Utilities/Distribution licensees in the present case, to participate in the ongoing discussion to resolve the issues involved in the matter.



3. Considering the submissions made by the learned counsel for the Petitioner and SECI, the Commission permitted the Petitioner and SECI to convene a meeting, within three weeks, to mutually arrive at an amicable settlement to the issues involved in the matter. At the request of SECI, the Commission directed the Buying Utilities/Distribution licensees, i.e. CSPDCL and Electricity Department, UT of Puducherry to participate in such discussions as their presence may expedite the entire process. The Commission also directed the Petitioner and/or SECI to file the outcome of ongoing discussions, on affidavit, within two weeks thereafter. In the meantime, the interim protection granted vide Record of Proceedings for the hearing dated 29.11.2022 will continue till the next date of the hearing.

4. The Petition will be listed for hearing on **24.11.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**